GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

LOK SABHA UNSTARRED QUESTION No. 750 TO BE ANSWERED ON THRUSDAY, THE 21st JULY, 2016

Online Services in Courts

+750.SHRI HARIOM SINGH RATHORE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of courts in the country which have started online services, State/ UT-wise;
- (b) the number of cases disposed of by these courts consequent upon commencement of online services, year and court-wise; and
- (c) the details of courts which have disposed of cases using Video Conferencing (VC) facility along with the number of such cases disposed of during each of the last three years and the current year, court-wise?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY)

(a): As per the available information, a total of 13672 courts in the country have started online services. The details are as follows:

S.No.	High Court Name	No. of computerised courts
1.	Allahabad	1991
2.	Andhra Pradesh	806
3.	Bombay	1896
4.	Calcutta	762
5.	Chattisgarh	242
6.	Delhi	410
7.	Gauhati	294

S.No.	High Court Name	No. of computerised
		courts
8.	Gujarat	710
9.	Himachal Pradesh	98
10.	Jabalpur	1119
11.	Jammu And Kashmir	102
12.	Jharkhand	430
13.	Jodhpur	778
14.	Karnataka	754
15.	Kerala	397
16.	Madras	668
17.	Orissa	423
18.	Patna	796
19.	Punjab And Haryana	743
20.	Sikkim	10
21.	Uttarakhand	152
22.	Tripura	57
23.	Manipur	27
24.	Meghalaya	7
	Total	13672

- (b): Consequent to the computerisation of courts, online services are being provided to litigants such as details of case registration, cause list, case status, daily orders, and final judgments. However, the number of cases disposed of by courts consequent upon commencement of online services is not maintained separately.
- (c): Video Conferencing is only a facility to expedite disposal of cases. It is presently being used at some of the Courts for production of accused through VC for judicial remand purposes. However, the number of cases disposed of by courts consequent upon commencement of online services is not maintained separately.